

dated the 11th November, 1989.

- (xxiii) The Indian Forest Service (Pay) Fourth Amendment Rules, 1989 published in Notification No. G.S.R. 833 in Gazette of India dated the 11th November, 1989.
- (xxiv) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1989 published in Notification No. G.S.R. 867 in Gazette of India dated the 25th November, 1989.
- (xxv) The Indian Administrative Service (Pay) Tenth Amendment rules, 1989 published in Notification No. G.S.R. 869 in Gazette of India dated the 25th November, 1989.
- (xxvi) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1989 published in Notification No. G.S.R. 870 in Gazette of India dated the 25th November, 1989.
- (xxxvii) The Indian Police Service (Appointment by Promotion) Second Amendment Regulations, 1989 published in Notification No. G.S.R. 967 (E) in Gazette of India Dated the 7th November, 1989.
- (xxxviii) The Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1989 published in Notification No. G.S.R. 1043 in Gazette of India dated the 6th December, 1989.
- (xxix) The Indian Administrative Service (Pay) Eleventh Amendment Rules, 1989 published in Notification No. G.S.R. 1044 (E) in Gazette of India dated the 6th December, 1989. [Placed in Library See No. LT—63/89]

(2) A copy of Notification No. 6 (9)-

EO/89 (ACC) (Hindi and English versions) published in Gazette of India dated the 8th September, 1989 making certain amendments to Resolution No. 27 (21) EO/86 (ACC) dated the 3rd March, 1987, relating to comprehensive review of the Public Enterprises Selection Board. [Placed in Library See No. LT—64/89]

- (3) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1969 (Hindi and English versions) published in Notification No. G.S.R. 704 in Gazette of India dated the 23rd September, 1989 under article 320 (5) of the Constitution. [Placed in Library See No. LT—65/89]

12.19 1/2 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

" In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Criminal Law Amendment (Amending) Bill, 1989, which has been passed by the Rajya Sabha at its sitting held on the 22nd December, 1989."

CRIMINAL LAW AMENDMENT (AMENDING) BILL, 1989 As passed by Rajya Sabha

SECRETARY-GENERAL Sir, I lay on the Table the Criminal Law Amendment (Amending) Bill 1989 as passed by Rajya Sabha.